

have made about this regulation is for a formula to be incorporated in the rules which we have suggested to the Department Company Affairs. Reserves will be drawn upon only for the purpose of maintaining the quantum of dividend at the average of the preceding five year or ten per cent of the paid-up capital; and naturally that will be considered by the Company affairs department.

**Scheme to Promote Travel Within Asian Countries**

\*1011. SHRI R. S. PANDEY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have worked out any scheme to promote travel within the Asian countries;

(b) if so, the main features thereof; and

(c) whether any concession will be allowed by Air India to implement the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SARAJINI MAHISHI): (a) and (b). Government welcomes proposals for tours within the Asian region. A number of such tours are sponsored by various travel agencies.

(c) Air-India already has a number of reduced promotional fares for generating tourist traffic between India and countries in Asia. Air India is constantly reviewing these fares generating additional tourist traffic.

श्री राम सह्याय पांडे : मंत्री जी ने बतलाया कि किराए कम कर दिये गये हैं। मैं जानना चाहता हूँ कि कितने कम किये गये हैं ?

DR. SARAJINI MAHISHI : Concession to the tune of 46 per cent and less than that of course-in given to groups.

श्री राम सह्याय पांडे : अन्तर्राष्ट्रीय सेवाओं को ध्यान में रखते हुए हम जो सेवा इस समय एशियाई देशों के लिए प्रस्तुत करते हैं वह एक

साल में बटी है या बड़ी है ?

डा० सरोजिनी महिशी : एक साल का समय तो काफी नहीं है, लेकिन बिम्ब यह है कि संख्या और अधिक बढ़ जायेगी ?

श्री ए० पी० शर्मा : आपने जो 40 परसेंट रेट घटाने की बात कही है वह किन किन देशों के लिये कही है ?

अध्यक्ष महोदय : जिन देशों में सेवार्य हैं उन्हीं के लिए हो सकती हैं ?

डा० सरोजिनी महिशी : अलग-अलग देशों के लिए अलग अलग परसेंटेज है। जो जापान से आते हैं उनके लिए 46 परसेंट है, जो फीजी से आते हैं उनके लिए 37 परसेंट है, जो मनीला से आते हैं उनके लिये 30 परसेंट है।

Japan 46 per cent; Fiji 37 per cent. Manila 30 percent; it depends upon the groups, the distances and the countries from which they come.

SHRI JYOTIRMOY BOSU : Have they in mind any arrangement for travel and tourism for low income group people coming from Asian countries ?

DR. SARAJINI MAHISHI : It is after all air traffic. I do not know what the hon. Member means by low-income group; we want to encourage tourism and for this purpose only there has been a reduction in air fares and promotional air fares.

**बिड़ला फर्मों पर प्राधिकार की बकाया राशि**

\*1014. श्री ईश्वर चौधरी : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :-

(क) बिड़ला फर्मों पर जायकर की कितनी राशि बकाया है; और

(ख) उपरोक्त राशि कब से बकाया है सरकार इस राशि को वसूल करने में क्यों असफल रही है ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) and (b), The information regarding the amount of income-tax arrears outstanding as on 31st March, 1972 together with reasons why they are outstanding is given in respect of 59 companies of Birla Group in the Statement laid on the Table of the House [Placed in Library See No LT—3058/72] Further, the information as to since when these are outstanding and information as regards other companies being collected and will be laid on the Table of the House as early as possible

श्री ईश्वर चौधरी प्रश्न बिल्कुल स्पष्ट था कि "उपरोक्त राशि कब से बकाया है और सरकार इस राशि को वसूल करने में क्यों असफल रही है।" स्टेटमेंट यह है कि "अर्थात् रुपया बकाया बिड़ला कम्पनी पर है।" किसी जवाब में लिखा गया है कि "कैसे चल रहा है", "अपील हो गई है", बकाया वसूल करने के लिये नोटिस दिये हैं" मैं सरकार से जानना चाहता हूँ कि जब कि इस प्रश्न की सूचना बहुत पहले दी गई थी तब तारीख इकट्ठा करने में क्या कठिनाई हुई ? मैं यह भी जानना चाहता हूँ कि अरबों रुपया वसूल करने के लिये कोर्ट में जो कैसे चल रहे हैं उन पर भारत सरकार को कुल कितना खर्च करना पड़ा है और सरकार कौन सा कानून, नियम अथवा कड़ाई अख्तियार कर रही है जिन से सारा बाकी रुपया वसूल हो सके ?

SHRI K R GANESH I would submit that this one question is equal to 151 questions I am submitting this because according to the Monopolies Enquiry Commission report, the Birla group constituted at the time when it gave its report, about 151 companies I think there would have been later additions.

MR. SPEAKER · You better ask him which company he means

—SHRI K R GANESH It is rather difficult This is a Birla question and I would not like hon members to go with the idea that we are hiding any facts But an en-

vious work is involved in collecting information about 151 companies We had ready-made information about 59 companies which we have given The hon member had not gone into the reasons as to why the arrears are there He says many of these things are pending in courts. Government cannot do anything when the matter is present is looked up in litigation Government is trying to see that the litigations are resolved as early as possible But there is procedure which has to be followed Apart from these 59 companies, later on we have collected information about 9 more companies In the case of these 68 companies most of the arrears are either due to pending stay orders or pending rectification or pending demand adjustments

श्री ईश्वर चौधरी : मैं ने स्पष्ट जानना चाहा था कि यह जो अपील नगैरह चल रही हैं इन में भारत सरकार को कुल कितना रुपया गवाना पड़ा है और कितने केमिस्ट हैं जो चल रहे हैं और उनके कितने समय तक चलते रहने की सम्भावना है ? क्या आप ऐसे कदम उठा रहे हैं जिसमें जल्दी उनके फैसेले हो सके ?

मुझे यह जानकारी मिली है और मैं जानना चाहता हूँ कि क्या यह सब है कि कुछ अधिकारी जानबूझ कर कैसे डाल देते हैं और उन से कुछ समझौता पीछे कर लेते हैं ?

SHRI K R GANESH, The allegation that some officers are in collusion is totally false It is not the officers or the department which takes these cases to court or tribunals It is the assessee who takes it Sir, the idea has gone round that in the case of these big assesseees the department is not making any effort to collect the arrears from them. I have given this information during a half-hour discussion, viz., as on August 1971, in West Bengal charge alone, where most of the Birla firms are located, the demand raised on account of income-tax super profit tax, sales tax, wealth tax and gift tax and the penalties amounted to Rs 30 crores, out of which is 26 crores had been collected. Regarding the balance of Rs. 4 crores, the cases are locked up in various litigations So, in spite of the difficulties the department is facing as a result of the

law as it exists today, we have collected in August 1971 Rs. 26 crores. Therefore, this idea that in regard to big assesses the department is not doing anything is disproved by this staggering figure.

श्री हुकम खन्ड कछवाय : कितना खर्च हुआ है, इसका उत्तर नहीं आया है।

श्री ईश्वर चौधरी : मैं आप का संरक्षण चाहता हूँ। मुझे भरोसा था कि आप जवाब दिलावायेगे, इस लिये मैं चुपचाप बैठा हुआ था। वितना रुपया इन किसिम में व्यय करना पडा है?

अध्यक्ष महोदय : मुझ पर भरोसा ज्यादा न रखा करें, उन पर रखा करें।

श्री ईश्वर चौधरी : संरक्षण तो आप ही दे सकते हैं।

अध्यक्ष महोदय : करोडो रुपये का भरोसा मैं दूँ?

SHRI S. M. BANERJEE : It is seen from item No. 8 of the statement, relating to Birla Brothers, that the arrears outstanding is Rs. 6,67,000. The remarks are "Partly stayed. Balance pending for verification." Then, against Central India Industries Ltd. the amount outstanding is Rs. 23,22,000. The remarks are "Demand under section 104 disputed in appeals and stayed." Against Gwalior Rayon & Silk Mfg. (Wvg) Co. Ltd. the amount is Rs. 32,26,781 and the remarks are "The demand has been stayed by the Inspecting Assistant Commissioner and demand for Rs. 12,000 and odd for assessment year 1969-70 has not fallen due yet." Before granting the stay, has any security been taken from these firms?

SHRI JYOTIRMOY BOSU : The security was taken at the time of the elections.

SHRI K. R. GANESH : These demands were stayed by various judicial authorities.

SHRI S. M. BANERJEE : In the case of Gwalior Rayon & Silk Mfg Co. Ltd. the demand has been stayed by the Inspecting Assistant Commissioner; not by the court; unless you consider this Assistant Commissioner a departmental judicial body. Was any security taken in this case?

SHRI K. R. GANESH : Firstly, he is a quasi-judicial authority. If the hon. Member wants to know what is the position today...

SHRI S. M. BANERJEE : Was any security taken?

SHRI K. R. GANESH : The question that he has asked is quite correct.

MR. SPEAKER : He is quoting from the statement you have given.

SHRI K. R. GANESH : I am attacking the basic problem. As far as Birlas are concerned .. (interruptions)

SHRI DINEN BHATTACHARYYA : Was security demanded by the government? The Minister is avoiding to answer it.

MR. SPEAKER : He is attending to the basic problem.

SHRI S. M. BANERJEE : Basic problems cannot be discussed during the question hour. Only information can be elicited during the question hour.

MR. SPEAKER : I don't want to stand between the Minister and the Member.

SHRI K. R. GANESH : The immediate answer to his question will be that securities are taken from parties who are financially weak. Here is an industrial house from which we have collected Rs 26 crores, an industrial house which between 1969 and today has made an addition of nearly Rs. 14 crores. Therefore, I want to dispel any idea that nothing is being done by us.

श्री राम खन्ड विकल : क्या सरकार ऐसे आदेश देने पर विचार कर रही है ताकि आयकर के मुकदमे एक निश्चित अवधि में समाप्त हो जाया करें, यदि हाँ, तो कब तक?

SHRI K. R. GANESH : It is rather difficult for me to give an answer to that. Anyway, the Law Commission is going into all these matters of economic and social crimes. They have made certain recommendations which are before the Government.

SHRI SOMNATH CHATTERJEE : Is it the policy of the Government not to ask

for security for arrears of income-tax from big business houses ?

SHRI K. R. GANESH : I think, I answered that question. It is not a question of big business houses. It is a question of our own security. That is all. I have answered that broadly. (*Interruptions*) That is your political presumption.

SHRI JYOTIRMOY BOSU : What is he saying ? Your arguments are far from correct. (*Interruptions*)

MR. SPEAKER : order, Order. I pass on to the next question.

Shri Indrajit Gupta.

SHRI DINEN BHATTACHARYYA : That remark made by the hon. Minister should be expunged. What authority has he got to say that ? That is casting an aspersion (*interruptions*)

MR. SPEAKER : All I say is, sometimes, certain remarks which are off the rep'y or the question should be avoided because that takes a lot of time by raising counter-controversies. I will see to it.

SHRI PILOO MODY : Why is everything, all and sundry, being expunged from the record ? If a person says something, he must be able to take the responsibility for it. Let future generations judge it for themselves.

MR. SPEAKER : You are the first gentleman to be guided by it.

SHRI PILOO MODY : Sir, the question put by the hon. Member was a very short one. But still he did not get a reply. The question was whether the Government demand security. That is very simple question. He could have said no.

MR. SPEAKER : Kindly have the courtesy to get my permission also when you get up.

SHRI JYOTIRMOY BOSU : Sir, I seek your permission to ask a question or to get a clarification. What he has said is very confusing and contradictory. He has said that in the case of Birlas who are supposed

to be financially very strong, they need not ask for security. That is to say, those who are big business houses will not be asked to pay security.

MR. SPEAKER : These are your observations, not a question. He has given you the information. That is all.

SHRI JYOTIRMOY BOSU : I continue to seek your permission.

MR. SPEAKER : What you say is not a question,

SHRI JYOTIRMOY BOSU : He said, "That is your political presumption."

MR. SPEAKER : That is why I had to intervene.

SHRI JYOTIRMOY BOSU : Let me get a clarification, with your permission. Sir. Will the hon. Minister kindly tell us that the provision of asking for security for income-tax arrears will be only applied to persons who belong to the weaker sections of the society financially ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : Sir, unnecessarily a small question has been magnified. It is, really speaking, at the discretion of the Income-Tax Officer to make a judgment whether the amount concerned is safe or unsafe. The provision is there. Supposing, in the case of a big house, there is no danger of losing that much amount. Ultimately because they are big people, possibly, they may not use that provision. But it does not mean that they will not ask for any security as such. I do not know why unnecessarily a subjective element is being brought into the question. We are trying to analyse this thing in an objective manner. This is how we have to look at it.

#### Grant of Advances to Jute Mills

\*1015. SHRI INDRAJIT GUPTA ; Will the Minister of FINANCE be pleased to state :

(a) whether, after nationalisation of the banks, there has been any change in the previous system of granting advances to Jute Mills for purchases of raw jute;